

ACT No. XV OF 1860.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA

(Received the assent of the Governor General on the 26th April 1860.)

*An Act to amend and extend Act XXII of 1836 (relating to the levy of a Toll on Boats, Rafts, and Floats passing through the Circular and Eastern Canals).*

WHEREAS it has been found necessary to open for traffic a new Canal leading from the late Toll House at Dhappa to Ooltadanga, and it is expedient that a Toll should be levied on Boats, Rafts, and Floats passing through the said Canal; It is enacted as follows—

Preamble.

I. The following line of navigation, from the date of the passing of this Act, shall be subject to the provisions of Section II Act XXII of 1836, in like manner as is enacted with respect to the two lines of navigation therein described (that is to say)—

New line of Canal made subject to Section II Act XXII of 1836.

The line of Canal running North from the late Toll House at Dhappa to Ooltadanga where it joins the Circular Canal.

II. This Act shall be construed as part of the said Act XXII of 1836.

Act to be construed as part of Act XXII of 1836.